

IN THE GAUHATI HIGH COURT

(THE HIGH COURT OF ASSAM: NAGALAND: MIZORAM & ARUNACHAL PRADESH)

ITANAGAR PERMANENT BENCH (NAHARLAGUN)

CRP 27 (AP) of 2018

Shri Gei Mugli,
S/o Shri Loge Mugli,
Village- Mugli,
PO/PS- Daporijo, Kamle District
Arunachal Pradesh.

..... *Petitioner.*

– VERSUS –

Smti Yajum Mugli (Nima),
O/o Executive Engineer, Daporijo, Electrical Division,
Department of Power,
PO/PS- Daporijo, Upper Subansiri District
Arunachal Pradesh.

..... *Respondent.*

Advocate for the Petitioner: Mr. D. Soki.

Advocate for the Respondent: 1. Mr. Tamin.
2. L. Perme
3. K. Dubey
4. P. Tawin

::BEFORE::

HON'BLE MR. JUSTICE NANI TAGIA

JUDGMENT AND ORDER (Oral)

03.09.2019

Heard Mr. D. Soki, learned counsel for the petitioner and Mr. T. Tamin, learned counsel for the sole respondent.

2. This Civil Revision Petition is directed against the Keba decision dated 18.11.2017 and the order of the Deputy Commissioner, Upper Subansiri District, Daporijo dated 11.06.2018 passed in DRJ/TS-01/2017(Smt. Yajum Nima, applicant Vs. Sri Gei Mugli, respondent), wherein an amount of Rs.10,00,000/-(Rupees Ten Lakhs only) have been directed to be paid by the petitioner and the respondent.

3. Without entering into the merits of the rival contentions of the parties, Mr. D. Soki, learned counsel for the petitioner as well as Mr. T. Tamin, learned counsel for the respondent, on instructions have at the outset agreed for holding of a fresh Keba at Daporijo, Upper Subansiri District for resolving the disputes between petitioner and the respondent, who are stated to be husband and wife.

4. In view of the agreement reached between the parties through their respective learned counsels for holding a fresh Keba, I deem it appropriate to direct the Deputy Commissioner, Upper Subansiri District, Daporijo to constitute a fresh Keba comprising of equal numbers of Gaon Buras/Head Gaon Buras from Tagin as well as Nyishi communities to decide the disputes between the petitioner and the respondent.

5. In that view of the matter, this Civil Revision petition is disposed of by setting aside the impugned Keba decision dated 18.11.2017 and the order of the Deputy Commissioner, Upper Subansiri District, Daporijo dated 11.06.2018 passed in DRJ/TS-01/2017, with a direction to the Deputy Commissioner, Upper Subansiri District, Daporijo to constitute a fresh Keba comprising of equal numbers of Gaon Buras/Head Gaon Buras from Tagin as well as Nyishi communities, within a period of 1(one) month from the date of submission of a copy of this order.

The Civil Revision petition is **disposed of** in terms above.

Send back the LCRs.

JUDGE